

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

(9)

Date of order: 16-8-1996

CP No. 91/1995 (OA No. 157/95)

Bishan Lal

.. Petitioner

Versus

M.R.Gupta and Anr.

.. Respondents

Mr. Atul Joshi, Brief-holder for

Mr. P.V.Calla, Counsel for the petitioner

Mr. Manish Bhandari, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

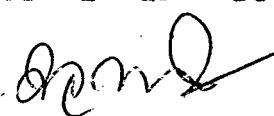
Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

Per Hon'ble Mr. O.P.Sharma, Administrative Member

In this Contempt Petition the petitioner Shri Bishan Lal has prayed that the respondents should be asked to explain why they should not be punished for contempt of court for not implementing the interim direction of the Tribunal given on 20-4-1995 in OA No. 157/95.

2. Mr. Atul Joshi, Brief-holder for Mr. P.V.Calla, counsel for the petitioner states that the directions of the Tribunal have since been complied with and therefore, the Contempt Petition has become infructuous. It is accordingly dismissed as having become infructuous. Notices issued are discharged.


(Ratan Prakash)
Judicial Member


(O.P.Sharma)
Administrative Member